

ITEM NO.801

COURT NO.1

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal Nos.9486-9487/2019

CENTRAL ORGANISATION FOR RAILWAY ELECTRIFICATION

Appellant(s)

VERSUS

M/S ECI SPIC SMO MCML (JV) A JOINT VENTURE COMPANY

Respondent(s)

Date : 21-02-2024 These appeals were MENTIONED today.

CORAM :

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA**

For Appellant(s) **Mr. R. Venkataramani, AG
Mr. Amrish Kumar, AOR**

For Respondent(s)
Mr. Siddharth Agrawal, AOR
Mr. George Pothan Poothicote, Adv.
Ms. Manisha Singh, Adv.
Mr. Ashu Pathak, Adv.
Ms. Hyoti Singh, Adv.
Mr. Arunava Mukherjee, AOR

**UPON being mentioned the Court made the following
O R D E R**

- 1 On mentioning, the matter is taken on Board. The proceedings have been mentioned by the Attorney General for India.

- 2 Mr R Venkataramani, Attorney General states that the report of the Committee was received recently and will be circulated to all the parties. We extend time which was fixed until 15 February 2024, by a further period of a fortnight. The report may be circulated by 1 March 2024.
- 3 The date fixed in paragraph 7 of the order dated 17 January 2024 for filing of common compilations shall stand extended correspondingly to 5 March 2024.
- 4 All the other time lines in the order dated 17 January 2024 shall remain.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar